

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 30/TT/2011

Date: 08.08.2011

To,
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for LILO Connectivity to DVC's ANDAL TPS through 400 kV D/C Durgapur- Jamshedpur T/Line associated with transmission system for ERSS-I in Eastern Region from DOCO(01.02.2011) to 31.03.2014

Sir,

Please refer to your reply dated 10.06.2011 on the subject mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.8.2011:

- (i) Copy of the cost approval of the LILO portion i.e ₹2552.92 Lakh, by the competent authority and the basis on which this cost was arrived.
- (ii) Clarification for stating that add-cap was under the original scope of work when the whole LILO portion work itself was not under the original scope of work as stated in the petition.
- (iii) What would be the use of the asset commissioned under contingency arrangement and covered in the instant petition , in both the cases of after the commissioning of the generating unit of Durgapur generating station and after originally planned Jamshedpur-Durgapur Transmission Line comes ?
- (iv) Whether whole assets commissioned for this interim arrangement would be part of originally planned Jamshedpur- Durgapur D/C Line? If not; what portion would be utilized and how remaining portion would be utilized ?
- (v) Clarify whether the tariff claimed in the present petition is provisional subject to adjustment after commissioning of the originally planned Jamshedpur-Durgapur D/C line.
- (vi) Clarify whether the assets under the present petition has been declared under commercial operation (copy of declaration is to be submitted) and whether this part of the line would be clubbed with the remaining part of the line for tariff when the same is commissioned.

- (vii) Reason for delay in the Jamshedpur –Durgapur line and the portion of the transmission line affected due to these reasons. As per investment approval the portion used in the contingency arrangement which is part of Jamshedpur –Durgapur line should have been completed by Oct.,09 while the actual mentioned DOCO was 01.02.2011.
- (viii) Details of IDC and IEDC for the duration of delay i.e. Oct.,09 to Feb.,2011.
- (ix) As this is for start up power of ANDAL TPS, whether DVC will pay its transmission charge or other constituents will bear this.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(P.K. Sinha)
Asst. Chief (Legal)